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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

C.P. (I.B) No. 136/9/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.04.2018**

Name of the Company: Shree Dutt Roadlines
V/s.
Diamond Power Infrastructure Ltd.

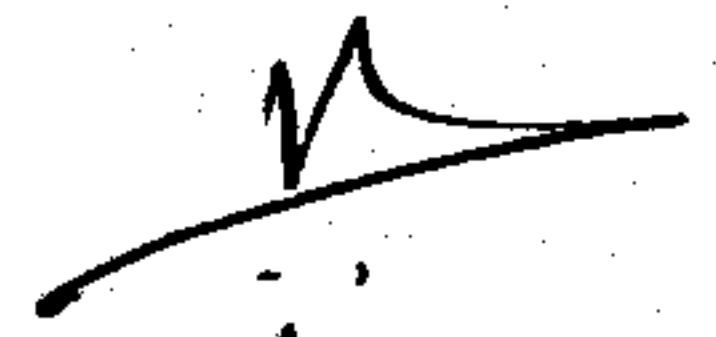
Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. VAIBHAVI PARIKH

ADVOCATE

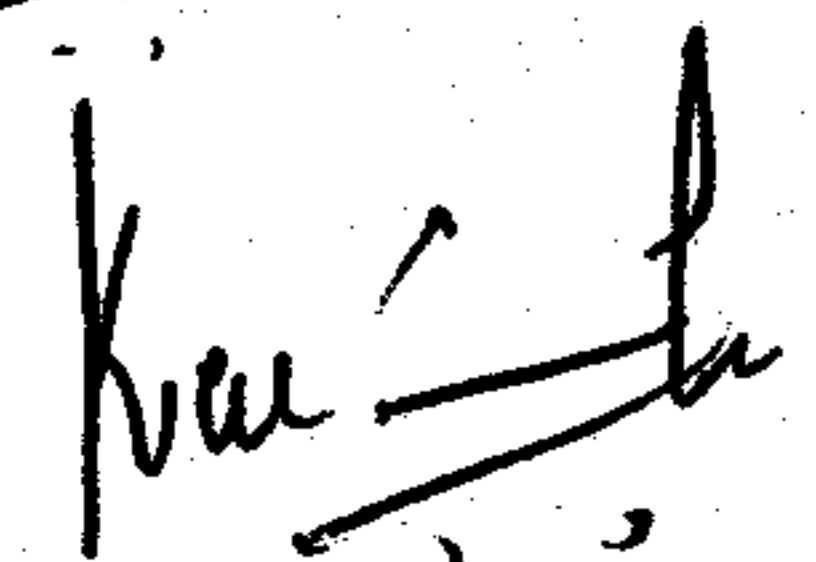
APPLICANT



2. Kunal P Vaishnav

"

Respondent



ORDER

Learned Advocate Ms. Vaibhavi Parikh is present for the Operational Creditor/Petitioner. Learned Advocate Mr. Kunal Vaishnav is present for the Respondent.

On the request of Respondent, the matter is adjourned.

List the matter on 27.04.2018


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 11th day of April, 2018.


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**